



सत्यमेव जयते

महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष १२, अंक ४१(१०)]

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असाधारण क्रमांक ११३

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Municipal Laws (Amendment) Act, 2026 (Mah. Act No. XLIV of 2026), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SUPRIYA DHAWARE,
Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XLIV OF 2026.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 22nd July 2026).

An Act further to amend the Mumbai Municipal Corporation Act, the Maharashtra Municipal Corporations Act and the Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships Act, 1965.

WHEREAS both Houses of the State Legislature were not in session;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Mumbai Municipal Corporation Act, the Maharashtra Municipal Corporations Act and the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships Act, 1965, for the purposes hereinafter appearing ; and therefore, promulgated the Maharashtra Municipal Laws (Amendment) Ordinance, 2026 on the 17th June 2026.

III of
1888.
LIX of
1949.
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XL of
1965.
Mah.
Ord. IX
of 2026.

AND WHEREAS it is expedient to replace the said Ordinance, by an Act of the State Legislature; it is hereby enacted in the Seventy-seventh Year of the Republic of India as follows :—

CHAPTER I

PRELIMINARY

Short title and commencement. **1.** (1) This Act may be called the Maharashtra Municipal Laws (Amendment) Act, 2026.

(2) It shall be deemed have come into force on the 17th June 2026.

CHAPTER II

AMENDMENTS TO THE MUMBAI MUNICIPAL CORPORATION ACT

Amendment of section 5B of III of 1888. **2.** In section 5B of the Mumbai Municipal Corporation Act (hereinafter, in this Chapter, referred to as “the Mumbai Municipal Corporation Act”), after the second proviso, the following proviso shall be added, namely:-

“Provided also that, if such person is elected in the elections held on or after the 15th January 2026 but on or before the date of commencement of the Maharashtra Municipal Laws (Amendment) Act, 2026, and he fails to produce the Validity Certificate within a period of twelve months from the date on which he is declared elected, his election shall be deemed to have been terminated retrospectively and he shall be disqualified for being a Councillor.”.

Mah. XLIV of 2026.

Amendment of section 37 of III of 1888. **3.** In section 37 of the Mumbai Municipal Corporation Act, in sub-section (2A), after the second proviso, the following proviso shall be added, namely :—

“Provided also that, if such person is elected in the elections held on or after 15th January 2026 but on or before the date of commencement of the Maharashtra Municipal Laws (Amendment) Act, 2026, and he fails to produce the Validity Certificate within a period of twelve months from the date on which he is declared elected, his election shall be deemed to have been terminated retrospectively and he shall be disqualified for being a Mayor.”.

Mah. XLIV of 2026.

CHAPTER III

AMENDMENTS TO THE MAHARASHTRA MUNICIPAL CORPORATIONS ACT

Amendment of section 5B of LIX of 1949. **4.** In section 5B of the Maharashtra Municipal Corporations Act (hereinafter, in this Chapter, referred to as “the Maharashtra Municipal Corporations Act”), after the second proviso, the following proviso shall be added, namely :—

“Provided also that, if such person is elected in the elections held on or after the 15th January 2026 but on or before the date of commencement of the Maharashtra Municipal Laws (Amendment) Act, 2026, and he fails to produce the Validity Certificate within a period of twelve months from the date on which he is declared elected, his election shall be deemed to have been terminated retrospectively and he shall be disqualified for being a Councillor.”.

Mah. XLIV of 2026.

5. In section 19 of the Maharashtra Municipal Corporations Act, in sub-section (1B), after the second proviso, the following proviso shall be added, namely :—

Amendment of section 19 of LIX of 1949.

“Provided also that, if such person is elected in the elections held on or after the 15th January 2026 but on or before the date of commencement of the Maharashtra Municipal Laws (Amendment) Act, 2026, and he fails to produce the Validity Certificate within a period of twelve months from the date on which he is declared elected, his election shall be deemed to have been terminated retrospectively and he shall be disqualified for being a Mayor.”.

Mah.
XLIV of
2026.

CHAPTER IV

AMENDMENTS TO THE MAHARASHTRA MUNICIPAL COUNCILS, NAGAR PANCHAYATS AND INDUSTRIAL TOWNSHIPS ACT, 1965

6. In section 9A of the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships Act, 1965 (hereinafter, in this Chapter, referred to as “the Maharashtra Municipal Councils Act”), after the second proviso, the following proviso shall be added, namely :-

Amendment of section 9A of Mah. XL of 1965.

“Provided also that, if such person is elected in the elections held on or after the 2nd December 2025 but on or before the date of commencement of the Maharashtra Municipal Laws (Amendment) Act, 2026, and he fails to produce the Validity Certificate within a period of twelve months from the date on which he is declared elected, his election shall be deemed to have been terminated retrospectively and he shall be disqualified for being a Councillor.”.

Mah.
XLIV of
2026.

7. In section 51-1B of the Maharashtra Municipal Councils Act, after the second proviso, the following proviso shall be added, namely :—

Amendment of section 51-1B of Mah. XL of 1965.

“Provided also that, if such person is elected in the elections held on or after the 2nd December 2025 but on or before the date of commencement of the Maharashtra Municipal Laws (Amendment) Act, 2026, and he fails to produce the Validity Certificate within a period of twelve months from the date on which he is declared elected, his election shall be deemed to have been terminated retrospectively and he shall be disqualified for being a President.”.

Mah.
XLIV of
2026.

8. (1) The Maharashtra Municipal Laws (Amendment) Ordinance, 2026 is hereby repealed.

Repeal of Mah. Ord. IX of 2026 and savings.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the Mumbai Municipal Corporation Act, the Maharashtra Municipal Corporations Act and the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships Act, 1965, as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of the relevant Acts, as amended by this Act.

III of
1888.
LIX of
1949.
Mah.
XL of
1965.